

SC No. 56308/2016
FIR No. 428/2014
PS Anand Parbat
State Vs. Dushyant Deo @ Dussi etc.
U/s 304/201/34 IPC

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

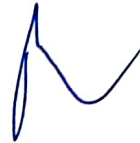
No urgency has been shown so far by any of the party in this case.

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In the interest of justice, put up for appearance/ P.E. on 14.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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Crl. Rev. No.286/2019
Rajan Shokeen Vs. State

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent.

Reader of the court has reported that no request for video conference hearing has been received so far.


Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

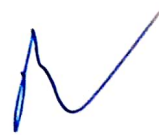
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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Crl. Rev. No.411/2019
Ranbir Bhardwaj & Anr. Vs. Sohan Lal Gupta

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

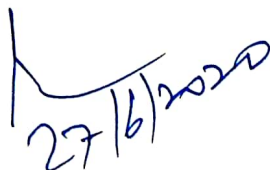
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Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


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27/6/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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Crl. Rev. No.412/2019
Ranbir Bhardwaj Vs. Sohan Lal Gupta

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.


Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

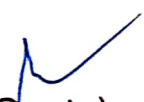
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27/6/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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SC No. 56704/2016
FIR No. 425/2014
PS Paschim Vihar
State Vs. Deepak
U/s 324/341/308/34 IPC

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused person.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this

case.


27/6/2020

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In the interest of justice, put up for appearance/ P.E. on 14.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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SC No. 56785/2016
FIR No. 247/2014
P.S. Nihal Vihar
State Vs. Sandeep etc.
U/s 308/323 IPC

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons namely Sandeep and Cheekoo.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

Since the case is at the stage of final arguments, therefore, it is an urgent case.


27/6/2020

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Shri Jagdish Chander, Ahlmad of the court has submitted that he has contacted Ld. counsel of the accused persons telephonically i.e. Shri Alok Kumar Pandey, Ld. Counsel for accused persons at mobile no. 9958495050. It is further submitted by Ahlmad of the court that he contacted the said Ld. Counsel from his mobile number 8930137830. It is also submitted by Ahlmad that Ld. counsel for accused persons was not ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App on 22.07.2020.

Ld. Counsel for accused persons is directed to submit brief written submissions, through dedicated e-mail address of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode

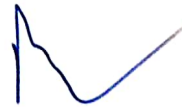

27/6/2020

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-3-

to the Ld. Counsel for accused persons regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsel for the accused persons and the requisite message shall also be sent to him.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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